

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No. 994 of 2019 IN
DFR NO. 1481 OF 2019**

Dated : 1st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of:

M/s. Aryan MP Power Generation Pvt. Ltd. ...Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Mr. Omar Wazir

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Mr. Tushar Mathur for R-2

ORDER

IA NO. 994 OF 2019

(Application for condonation of delay in filing the appeal)

In this application, the Applicant/Appellant has prayed that 69 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

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Admit.

Learned counsel for the Respondents may file reply/objection if any, on or before 12.08.2019 with advance copy to the other side. Thereafter, the Appellant may file rejoinder if any, on or before 26.08.2019 with advance copy to the other side.

Registry is directed to number the appeal and list the matter on **09.09.2019**.

(S. D.Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson